

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 5227 of 2014

Vidya Chand Choudhary
..... **Petitioner**
Versus
The State of Jharkhand & Ors. **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Sheo Kumar Singh, Advocate
For the Respondent-State : Mr. S. Ganapati, SC-III
For the Resp.-University : Dr. Ashok Kumar Singh, Advocate

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7/ Dated: 21/07/2020:

Heard Mr. Sheo Kumar Singh, the learned counsel for the petitioner, Mr. S. Ganapati, SC-III for the respondent State and Dr. Ashok Kumar Singh, the learned counsel for the respondent University.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

In spite of the best efforts made by the Court Master no connection has been made with the learned counsel for the petitioner.

It transpires that in terms of the order dated 05.06.2020 no substitution petition has been filed as yet.

Post the matter after two weeks.

(Sanjay Kumar Dwivedi, J.)